

**PAPERS Laid ON THE TABLE****THE CALCUTTA METROPOLITAN DEVELOPMENT AUTHORITY ACT, 1970**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI MRINAL GHOSH): Sir, on behalf of Shri B. S. Murthy, I beg to lay on the Table, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970, a copy (in English and Hindi) of the Calcutta Metropolitan Development Authority Act, 1970 (President's Act No. 17 of 1970). [Placed in Library. See No. L.T. 3972/]

**THE INDIAN MUSEUM RULES, 1970**

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KISKU) : Sir, beg to lay on the Table, under sub-section (3) of section 15A of Indian Museum Act, 1910, a copy of the Ministry of Education and Youth Services Notification G.S.R. No. 622, dated the 31st March, 1970 (in English and Hindi), publishing the Indian Museum Rules, 1970. [Placed in Library. See No. L.T. 3884/70].

**I. THE HIGH COURT JUDGES TRAVELLING ALLOWANCE (AMENDMENT) RULES, 1970****II. THE UNION PUBLIC SERVICE COMMISSION (EXEMPTION FROM CONSULTATION) SECOND AMENDMENT REGULATIONS, 1970****III THE ALL INDIA SERVICES (CONFIDENTIAL ROLLS) RULES, 1970**

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : Sir, I beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Home Affairs :

(i) Notification G.S.R. No. 784, dated the 2nd May, 1970, publishing the High Court Judges Travelling Allowance (Amendment) Rules, 1970, under subsection (3) of section 24 of the High Court Judge. (Conditions of Service) Act, 1954. Placed in Library. See No. L.T. 3883

(ii) Notification G.S.R. No. 879, dated the 27th May, 1970 publishing the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1970, together with an Explanatory Memorandum thereon, under Clause (5) of article 320 of the Constitution. [Placed in Library. See No. L.T. 3882/70].

(iii) Notification G.S.R. No. 1078, dated the 15th July, 1970, publishing the All India Services (Confidential Rolls) Rules, 1970 under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. L.T. 3881/70].

**SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT (EXCLUDING RAILWAYS) FOR THE YEAR 1970-71**

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : Sir, on behalf of Shri Y. B. Chavan, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Central Government (excluding Railways) for the year 1970-71.

**SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT ON RAILWAYS FOR THE YEAR 1970-71**

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI ROHANLAL CHATURVEDI) : Sir, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Central Government on Railways for the year 1970-71.

**STATEMENT BY MINISTER RE PRICES OF DRUGS**

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINES AND METALS (DR. TRIGUNA SEN) : Sir, I beg to lay on the Table of the House a statement on the prices of drugs.

(Some hon. Members stood up)